

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.234 OF 2024 / EZ**

---

Kishore Kumar Meher

...Applicant

VERSUS

State of Odisha & Others

...Respondents

**INDEX**

Sl. No.	Description of the documents	Page Nos.
1.	Additional Affidavit.	1-3
2.	Photocopy of inspection report carried out on 10.03.2026 along with the documents relied upon on the said report. (ANNEXURE – R3/11 Colly)	4-15

By the Respondent No.3

Kolkata

Date:

Through



**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.3  
(State Pollution Control Board, Odisha)  
e-mail:pbanerjeebihani@gmail.com

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.234 OF 2024 / EZ

23 APR 2026

Kishore Kumar Meher

...Applicant

VERSUS

State of Odisha &amp; Others

...Respondents

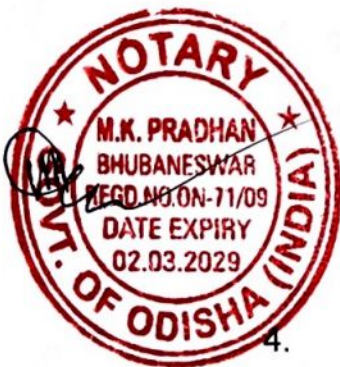
ADDITIONAL AFFIDAVIT ON BEHALF OF  
STATE POLLUTION CONTROL BOARD,  
ODISHA, R.NO.3 IN COMPLIANCE TO  
ORDER DATED 09.02.2026 OF THIS  
HON'BLE TRIBUNAL.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair  
aged around 52 years, at present working as Member  
Secretary, State Pollution Control Board, having my office at  
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O.  
Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do  
hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent  
No.3 Board and, as such, am well-acquainted with the  
facts and circumstances with the case and competent to  
swear this affidavit.



2. That this Hon'ble Tribunal in their order dtd.09.02.2026 has directed the R-3 Board to verify the status of compliance made by the R-6 with reference to the recommendation made by the Fact Finding Committee and file its report.
3. That in compliance to the aforesaid direction, the R-3 Board through its Regional Officer, Bolangir has carried out inspection of the R-6 unit on 10.03.2026 in order to verify the compliance made by the unit in terms of the direction dtd.09.02.2026 of this Hon'ble Tribunal and submitted the report. It is indicated in the report that Sri Niraj Kumar Kansari, Director of the R-6 unit accompanied on the day of inspection and the plant of R-6 was also in operation. Copy of the inspection report along with the documents relied upon on the said report is annexed to this affidavit and marked as ANNEXURE - R3/11 Colly.



4. That this affidavit is filed in compliance to direction dtd.09.02.2026 of this Hon'ble Tribunal in order to bring the inspection report at Annexure-R3/11 Colly in record.

*[Handwritten signature]*  
23/04/26

- 5. That the R-3 Board craves leave to file further affidavits, if necessary in this case.
- 6. That the annexure annexed to the present affidavit is true and correct copy of its original.
- 7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

*[Handwritten signature]*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 23<sup>rd</sup> day of April, 2026.

**SWORN BEFORE ME**



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-9437627119 (M)

*[Handwritten signature]*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

*[Handwritten signature]*  
23/04/26

## ANNEXURE-R3/11 Colly

**Inspection Report of M/s. Navkiran Enterprises, At: Padampur, Tukuda,  
P.O: Nuapali, Dist: Boudh in connection with Original Application No.234/2024/EZ**

The Rice Mill M/s. Navkiran Enterprises At: Padampur, Tukuda, Po: Nuapali in the district of Boudh was inspected on dt. 10.03.2026 in connection with compliance made by the unit recommended by Fact Finding Committee which was constituted as per order of Hon'ble NGT . Shri Niraj Kumar Kansal, Director of the unit accompanied on the day of inspection. During the day of inspection the unit was in operation.

**Consent to Operate Status:**

Consent to Operate granted by this Office vide letter No.853 dt.25.03.2026 and the CTO is valid up to 31.03.2027.

**Fact Finding Committee Recommendation and verification made during Inspection:**

SI No.	Recommendation made by the Fact Finding Committee	Observation made during Inspection
1	Increase the holding capacity of the equalization/collection tank of the ETP to hold an adequate amount of wastewater generated from the unit.	Additional Equalization Tank has been increased as per the following capacity. 7.7m x 10m x 3.7m = 284.9M <sup>3</sup>
2	The unit shall make arrangements across the boundary near ETP such that no wastewater shall be discharged outside the premises.	The unit has closed the hole of Boundary wall near ETP and there was no discharge of any water to outside during the day of inspection.
3	The unit shall produce land conversion documents of the land being used for industrial purposes.	The unit had submitted the land documents and which was applied to the Revenue Department. <b>Land documents attached</b>
4	The unit shall dispose of its solid waste in earmarked areas inside the premises as per consent conditions.	Husk Ash generated from the rice mill was disposed in its own land and within the rice mill premises.
5	The unit shall install a Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated inside the premises.	The unit has already installed a Sewage Treatment Plant (STP) of 20KLD capacity for the treatment of domestic wastewater generated inside the

		premises.
6	The unit shall install a flow meter in all bore wells and also maintain the logbook immediately.	The unit has already installed a flow meter in all bore wells and also maintain the logbook regularly.
7	The unit shall install a separate energy meter in the ETP and the reading of the energy meter will be submitted to the Board every month without fail.	The unit has installed a separate Energy meter for ETP. The unit is agreed to submit the bill to the Board. One no of water sample was collected from outlet of ETP and Analysis Report is enclosed.
8	The unit shall utilize the entire treated wastewater for plantation inside the factory premises. The minimum land requirement will be 1 acre per TPH of paddy processing. Under no circumstances, wastewater shall be discharged outside of the unit. If required, the unit shall acquire additional land for plantation and utilization of entire wastewater.	The unit is utilizing the treated water for plantation and gardening inside the premises.
9	A green belt shall be provided at least 33% of the total area of the land acquired by the unit. The record of the trees planted and survived shall be furnished to the Board and to the DFO concerned.	The unit has planted fruit bearing plants like Mango in the vacant space inside the plant premises. Also the unit has developed vegetable garden inside the premises.
10	The performance evaluation of the Effluent Treatment Plant shall be conducted by reputed institutes like IIT/CSIR and the annual report shall be submitted to the Board by end of June for the previous financial year.	The performance evaluation of the Effluent Treatment Plant was conducted by the P.G. Department of Environment science of Sambalpur University. Final study Report/analysis Report has not been submitted by the unit .Acceptance Letter is attached.



Regional Officer  
State Pollution Control Board  
Regional Office, Balangir



## Order sheet details

548  
2

Case

Court name : Addl. Tahasildar 2, Boud  
Case no. : 2-43/2021  
Case institution date : 29/01/2021

Case type : OLR-8(A)  
Case year: 2021

	Mobile No.		Mobile No.
Niraj Kumar Kansal	7077966411	Addl Tahasildar Boudh	9040670638

Land Record Details :

District	Tahasil	Village	Khatiyon	Plot	Transaction Area	Unit
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡ଼ା	16/6	1	1.7200	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡ଼ା	16/6	2	3.9700	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡ଼ା	16/6	4	0.0900	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡ଼ା	16/6	5	0.3400	Acre
Boud	Boudha	ପଦ୍ମପୁର ଚୁକୁଡ଼ା	16/6	7	0.8800	Acre

Case Action Details :

Action	Action Date	Details
Admission	29/01/2021	Case institution

Perused the petition filed by Navkiran Enter Prises Pvt. Ltd through Niraj Kumar Kansal S o- Ram Awatar Agrawalla . At- baragarh , P.S- Baragarh District- Baragarh regarding conversion of the case land to Gharabari Kissam U/S 8(A) of OLR Act 1960 in the above land scheduled

Register the case.

Case Forwarded 29/01/2021

Send the application to the R.I. Dahya for submission of detailed enquiry report alongwith Sketch Map showing all particulars (viz. Boundary of land, approach Road etc.). If the said land is suitable for conversion, issue proclamation inviting objection, if any from general public and collect the conversion fees towards premium & ground rent as per prescribed Govt. approved rate vide R&DM Deptt. Notification No. 9207 dt. 20.03.2017 from the applicant.

Put up after receipt of the enquiry report from R.I. Dahya

(Dctd.)  
Addl. Tahasildar.

Boudh

ଆବେଦନ ନମ୍ବର

ଫାଇଲ୍

ଓ ତାରିଖ

ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସାକ୍ଷର



ଆଦେଶ ପ୍ରକାଶ

କରାଯାଇଥିବା

କାର୍ଯ୍ୟାନୁଷ୍ଠାନ

ବିପ୍ଳବୀୟ ତାରିଖ

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18/3/2021

Case is taken up today.

R.I. Dahya has submitted the enquiry report on the OLR-8(A) Case No.43/2021 vide his Letter No.29 dated. 3.3.2021. It is revealed from the enquiry report of the R.I. Dahya that the case land stands recorded in the name of Navkiran enterprises Pvt. Ltd. Through Director Niroj Kumar Kansal S/O Ramavtar Agrawalla, Caste:Marwadi, Ward No.16,Bargarh,PO/PS/Dist.Bargarh having an Area of Ac.7.000 Decl. relating to Khata No.16/6, of Mouza Padmapur tukuda and has applied for conversion of Agriculture land to Non-Agricultural land. Plot wise area are placed below.

Mouza	Khata No.	Plot No.	Kissam	Area(In acre)
Padmapur Tukuda	16/6	1	S.J.-II	1.720
		2	Do	3.970
		4	Do	0.090
		5	Atta	0.340
		7	do	0.880
Total				7.000

The above Agricultural land covers the following points.

1. The proposed conversion land does not obstruct natural water sources and the passage of man animal and agricultural implements.
2. It does not cause any inconvenience of difficulty to the neighboring land owner.
3. It is ascertained that the applicant applied the above land to convert non agricultural land for functioning of a Rice mill and it is not affect the normal agricultural operation in neighborhood plots.
4. The applied plot is more than 500 meters from National High Ways-57 and it is found that Village Road is available to suit land.
5. An amount of Rs.700000/-- towards premium and G.R. of Rs.7000/-- will be collected from the applicant after due approval from the Competent Authority.

The Sub-Collector is empowered to approve the conversion of Agricultural land to homestead land covering more than Ac.0.25 Dec. of land as per G.O.No.9781 Dt.23.03.2017 of R & DM Dept..Odisha.

Hence the Case Record is submitted to the Sub-Collector, Boudh for kind approval.

( Dtd.)

Addl. Tahasilqar, Boudh

[ଓଡିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, ୧୯୬୪ ର ପାଠା ୨୦୭ (୧) ଦ୍ରଷ୍ଟବ୍ୟ]  
(CONTINUATION OF ORDER SHEET)

ଆଦେଶର  
ସଂଖ୍ୟା  
ଓ ତାରିଖ

ଅଧିକାରୀଙ୍କର ଆଦେଶ



ଆଦେଶ ପ୍ରକାଶ  
କରାଯାଇଥିବା  
କାର୍ଯ୍ୟାନୁଷ୍ଠାନର  
ତାରିଖ ସହ ତାରି

ଅ/ସ/୧

The case record is ta  
Perused the endorsement dated 18.03.2021 of  
Addl.Tahasildar, Boudh wherein he has recommended the proposal  
for conversion of land to Gharabari as per 8 ( A) of OLR Act.

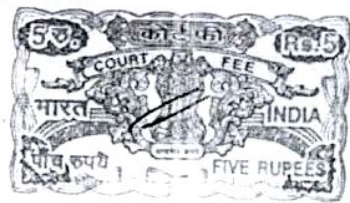
Perused the case record. One Navkiran Enterprises Pvt.  
Ltd, through Director, Niraj Kumar Kansal S/o Ram Abatar  
Agrawalla Caste: Marwadi, Ward No. 16, Bargarh PO/PS/ Dist;  
Bargarh has applied for conversion of land to non agriculture  
purpose as per Section-8-(A) of OLR Act pertaining to Khata  
No.16/6 Chaka Plot No. 1,2,4,5, and 7 having Area Ac.7.000 of  
Mouza: Padmapur Tukuda under Boudh Tahasil . From the case  
record it is revealed that the case land is suitable for conversion as  
per the provision contained under Government guidelines. The  
Tahasildar, Boudh has mentioned that the proposed conversion does  
not obstruct natural water sources, any inconvenience of difficulty to  
the neighboring land owners and also it does not affect the normal  
agricultural operation in neighborhood plots.

In pursuance of Clause (3-a) of section-2 of the Odisha  
Land Reforms Act, 1960 (Odisha Act 16 of 1960) read with of  
Notification No. 25303 dated 12.08.2016 and No. 9781 dated  
23.03.2017 of Revenue & Disaster Management Department,  
Odisha, Bhubaneswar the proposal submitted by the  
Addl.Tahasildar, Boudh for conversion of land to non-agricultural  
purpose on dated 18.03.2021 is hereby approved. Return the case  
record to lower Court.

(Dictated)

*[Signature]*  
Sub-Collector,  
Boudh.


6-11-21

ଆଦେଶ କମିଟି ସଭା ଓ ତାରିଖ ୧	ଅଧିକାରୀଙ୍କର ଆଦେଶ (୨ ପାଞ୍ଜର)  ୨	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନର ବିସ୍ତୃତ ତାରିଖ ୩
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26.03.21

Case is taken up today.

Perused the orders dtd 25.3.2021 of Sub-Collector, Boudh regarding conversion of Agricultural Land to non-Agricultural purpose. The Sub-Collector, Boudh has approved the proposal of OLR Case No.43/2021 pertaining to Khata No.196, having an area of Ac.7.000 Decl. of Mouza Padmapur tukuda ,PS:Manamunda,Dist.Boudh. Hence, the applicant is directed to deposit the Govt dues as required for conversion of Agricultural Land to non-Agricultural purpose by 31.03.2021.

(Dictd.)  
  
 Addl. Tahsildar,  
 Boudh

Demond fixed prim & G.R.

Prim: Rs 700000.00  
 G.R. Rs 7000.00  
 D.F Rs 500.00  
Total: Rs 707500.00  




ଆବେଦନ କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆବେଦନ ଓ ସାକ୍ଷର	ଆବେଦନ ପ୍ରକାର କାର୍ଯ୍ୟକ୍ରମ ର ବିଷୟବସ୍ତୁ ତାରିଖ
୧	୨	୩

31.03.2021

This Case is taken up today.  
 The applicant has Deposited the Govt. Revenue as per the following demand fixed by the R.I., Dahya from the applicant Navkiran Enterprises Pvt.Ltd. through Nirojkumar kansal S/O Ram Avtar Agrawalla ,Caste: Marwadi, Vill:Bargarh, PS.Bargarh, Dist.Bargarh towards conversion of Agricultural land to non Agricultural land vide OLR 8(A)-Case No.43/2021

Unit	Amount	MR No/Date
Premium	7,00,000.00	0043971/269
Ground Rent	7,000.00	DL.31.3.2021
D/F	500.00	
Total	707500.00	

Gone through the Case. The case land stands recorded in the name of Navkiran Enterprises Pvt.Ltd. through Nirojkumar kansal S/O Ram Avtar Agrawalla ,Caste:marwadi, Vill:Bargarh, PS.bargarh, Dist.Bargarh in the following Land Schedule of Mouza Padmpur Tukuda.

Name of the R.T	Khata No.	Plot No	Kissam	Total area to converted
Navkiran Enterprises Pvt.Ltd. through Nirojkumar Kansal	16/6	1	SJ-II	1.720
		2	SJ-II	3.970
		4	SJ-II	0.090
		5	Atta	0.340
		7	Atta	0.880
		Total		7.000

Tulasi poah

In view of the above, the applicant has fulfilled all the terms and condition, the case is allowed in favour of the applicant for conversion as per G.O.No.9781 dated 23.03.17 of Govt. in R & DM Deptt. Odisha.

**ORDER IN ORIYA VERSION**

ଆବେଦନ ପୂର୍ଣ୍ଣପୂର୍ଣ୍ଣ ଭାବେ ଗ୍ରହଣ କରାଯାଇଛି । ଖାତା ନଂ.....16/6.....ରୁ ୯ ନଂ.୧୦୧ର ବର୍ଣ୍ଣିତ ପ୍ରକାରେ ନିମ୍ନଲିଖିତ ବର୍ଣ୍ଣିତ ପ୍ରକାରେ କିମ୍ବା ୧.୭୦୦୦. କି ହେବ ଦୃଷ୍ଟି ଶୀତଳ କରି ଗ୍ରହଣ କରାଯାଇଛି । Navkiran Enterprises Pvt.Ltd. ନିର୍ଦ୍ଦେଶ କ୍ରମାନ୍ୱୟରେ ଏହି ଆବେଦନ ଅନୁଷ୍ଠାନିତ କରି, ବେଗରୁ..... ଆନା/ ବିକା..... ବେଗରୁ..... କିମ୍ବା ୧ ନଂରେ ପରବର୍ତ୍ତୀ ନିୟମାବଳୀ ପରିବର୍ତ୍ତନ କରି କାର୍ଯ୍ୟକ୍ରମରେ ନିମ୍ନଲିଖିତ ପ୍ରକାରେ ।

Hence, the Record Keeper is directed to correct the ROR and issue intimation slip to the R.I concerned accordingly

(Dictd.)  
 Addl. Tahsildar, Boudh  
 31/3/2021



Application of a Raiyat for conversion of agricultural land for non-agricultural purposes  
(See rule 12-A (1) (a))

18/01

To

The Tahasildar, Boudh

Navkisan Enterprises Pvt Ltd Through

1. Name of the Raiyat Directors -

Nishu Kumar Kansal

2. Father's/Husband's name

Ram Awatar Agaswalle

3. Address

At: Wasdneto Badagora P.O./R/O Badagora

4. Specific purpose for which the land will be utilised after conversion.

Onbasabadi

1. Particulars of land

a. Holding Number

10/6

b. Plot Number

1

c. Area

2

d. Classification and status as per Current R.O.R.:

1

e. Village with Thana Number

padmapur Tukeida

f. Others, if any

P1 maramunda no: 144

Plot No	Area	Khasra
1	1.70	Sarad Anajalarech/10.2
2	3.94	"
1	0.09	"
5	0.34	HTC
7	0.88	HTC

Whether land is situated in any area within one-half Km. on either side of

A National Highway/ One/ fourth Km. On either side of State Highways, if so, The details thereof.

1. Whether the land situated in a Municipal/N.A.C./ Developing area/Rural area, if so, the details thereof.

Rural A.C.

1. Date from which the land is intended to be used/already used for non-Agricultural purpose.

NA

1. Source of ownership

R-I

2. Approximate market value of the land

Date :

X

N. Kansal

Signature of the applicant

Mobile - 7077966411



Tel : 0663-2950151  
 Email : rospcb.sambalpur@ospboard.org  
 Website : [www.ospboard.odisha.gov.in](http://www.ospboard.odisha.gov.in)

OFFICE OF THE REGIONAL OFFICE, SAMBALPUR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 1070, Hospital Road, Modipara, Sambalpur-768002

Lab. Ref. No. WW/BLGR/114/03/2025-26

Date: 16.03.2026

ANALYSIS REPORT OF WASTE WATER SAMPLE

Name & Address of the Industry / Source : M/s. Navkiran Enterprises (P) Ltd.,  
 At: Padampur, Tukuda, PO: Nuapali,  
 Dist.: Boudh

Date of Sample Collection/ : 10.03.2026

Submitted on : 11.03.2026

Sample Collected by/  
 Submitted by : Er. (Mrs.) Babita Singh, RO & Sri Ansuman Mishra,  
 JSA, SPCB, Balangir.

Sl. No.	Location of sampling point	pH	TSS (mg/l)	BOD (mg/l)	Oil and Grease (mg/l)
1	Final outlet of ETP	6.9	60	24	2
2	Final outlet of STP	6.7	72	26	-
Board's Prescribed Standard for Sl. No.-1		5.5-9.0	100.0	30.0	10.0
Board's Prescribed Standard for Sl. No.-2		6.5-8.0	100.0	30.0	-

**ANALYSED BY:**

Asst. Environmental Scientist  
 Regional Office of State Pollution  
 Control Board, Sambalpur.

**DY. ENV. SCIENTIST**  
 Deputy Environmental Scientist  
 Regional Office of State Pollution  
 Control Board, Sambalpur



**SAMBALPUR UNIVERSITY**  
**P.G. DEPARTMENT OF ENVIRONMENTAL SCIENCES**

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**Professor & Head**

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Fax: 0663-2431033

Email: malaya\_env@suniv.ac.in

No. 679/ENS.

Dt. 20/2/2026

To  
Mr. NiraJ Kumar Kansal  
Director  
Navkiran Enterprises Pvt. Ltd.

Dear Sir,

As per our discussion held at the Department of Business Administration, Sambalpur University on 11<sup>th</sup> Feb, 2026 and in response to your letter dated 12<sup>th</sup> Feb, 2026 we require to analyse pH, BOD, COD, TDS and TSS, Oil and Grease, Chlorides, Sulphates and Temperature of water samples to examine the performance of the ETP which is in operation in your Navkiran rice mill at Boudh. In total 9 (S-1 to S-9) water/sludge samples as mentioned below will be collected and analysed for this purpose. Separate samples (9 nos: S-1 to S-9) from each point will be collected for BOD analysis.

<u>Point of Sampling</u>	<u>Sample Number</u>
Inlet of Collection Cum Equalization Tank	S-1
Inlet of Aeration Tank	S-2
Inlet of Secondary Tube Settler	S-3
Inlet of Feed Tank	S-4
Inlet of Sand Filter	S-5
Inlet of Activated Carbon Filter	S-6
Inlet of Treated Water Storage Tank	S-7
Outlet of Treated Water Storage Tank	S-8
Sample from Sludge drying Bed	S-9

The budgetary requirement for this work would be as follows

<u>Item</u>	<u>Cost</u>
1. Analysis of Samples @ Rs 5000/- per sample =	Rs 45,000/-
2. Preparation of Report =	Rs.5,000/-
<b>TOTAL COST</b>	<b>=Rs. 50,000/- (Fifty thousand only)</b>

The transit and other field related cost is to be borne by the Navkiran Enterprises Pvt. Ltd.

The time requirement for analysis of samples and preparation of report would be three months

**Treated Effluent Standards (Outlet Standards) to be considered for this purpose are**

To be compliant, the ETP must achieve the following, typically based on CPCB norms:

- pH: 6.5 – 8.5
- BOD (5 days at 20°C): < 30 mg/L
- COD: < 250 mg/L
- TSS (Total Suspended Solids): < 100 mg/L
- Oil & Grease: < 10 mg/L
- TDS (Total Dissolved Solids): < 2100 mg/L

- Temperature: < 40°C
- Chlorides: < 1000 mg/L
- Sulfates: < 1000 mg/L

If accepted, please send us a work order at the earliest. The date of onset of the work will be from the issuance of the work order and the duration of the project is 4 months from this date. As per the University procedure the work for such consultancy work is carried out after receipt of 70% of the project cost and remaining 30% is claimed at the time of submission of the report.

LSF  
11/12/2024

Head

P.G. Department of Environmental Science

Head  
P.G. Dept. of Environmental Sciences  
Sambalpur University  
Jharsuguda - 751022



To  
**Dr. M.R. Mahananda**  
Professor & Head  
P.G. Department of Environmental Sciences  
Sambalpur University  
Jyoti Vihar, Burla-768019

**Ref. No.:** NEPL/ETP/026/2026  
**Date:** February 25, 2026

**Subject: Acceptance of Proposal for ETP Performance Analysis - Navkiran Rice Mill, Boudh**

Dear Sir,

We are pleased to acknowledge receipt of your proposal dated February 20, 2026 (Ref. No. 679/ENS) regarding the analysis of water samples to examine the performance of the Effluent Treatment Plant (ETP) in operation at our Navkiran Rice Mill at Boudh.

We hereby **accept your proposal** for the ETP performance analysis work as outlined in your letter.

We look forward to working with your esteemed department and appreciate your expertise in environmental consultancy services.

Please find enclosed the **Work Order** as requested.

Thanking you,

Yours faithfully,

**FOR NAVKIRAN ENTERPRISES PVT. LTD.**

A handwritten signature in blue ink, appearing to read "Niraj Kumar Kasal", is written over a horizontal line.

**DIRECTOR**

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**Niraj Kumar Kasal**  
Director